

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 39/RP/2018  
in Petition No. 64/TT/2018**

**Coram:**

**Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member**

**Date of Order : 07.02.2019**

**In the matter of:**

Review petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 20.7.2018 in Petition No. 64/TT/2018.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No. 2,  
Sector-29, Gurgaon -122 001

**.... Review Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited  
Vidyut Bhawan, Vidyut Marg, Jaipur - 302 005
2. Ajmer Vidyut Vitran Nigam Ltd  
400 KV GSS Building ( Ground Floor), Ajmer Road,  
Heerapura, Jaipur.
3. Jaipur Vidyut Vitran Nigam Ltd  
400 KV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur
4. Jodhpur Vidyut Vitran Nigam Ltd  
400 KV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.
5. Himachal Pradesh State Electricity Board  
Vidyut Bhawan  
Kumar House Complex Building li  
Shimla-171 004



6. Punjab State Electricity Board  
Thermal Shed Tia, Near 22 Phatak  
Patiala-147001
7. Haryana Power Purchase Centre  
Shakti Bhawan, Sector-6  
Panchkula (Haryana) 134 109
8. Power Development Deptt.  
Govt. Of Jammu & Kashmir  
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Ltd.  
(Formerly Uttar Pradesh State Electricity Board)  
Shakti Bhawan, 14, Ashok Marg, Lucknow - 226 001
10. Delhi Transco Ltd  
Shakti Sadan, Kotla Road,  
New Delhi-110 002
11. BSES Yamuna Power Ltd,  
Bses Bhawan, Nehru Plakhe ,  
New Delhi.
12. BSES Rajdhani Power Ltd,  
BSES Bhawan, Nehru Place,  
New Delhi
13. North Delhi Power Ltd, Power Trading & Load Dispatch Group  
Cennet Building, Adjacent To 66/11 Kv Pitampura-3  
Grid Building, Near Pp Jewellers  
Pitampura, New Delhi – 110034
14. Chandigarh Administration  
Sector -9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.  
Urja Bhawan, Kanwali Road  
Dehradun
16. North Central Railway  
Allahabad.
17. New Delhi Municipal Council  
Palika Kendra, Sansad Marg,  
New Delhi-110002

...Respondents

**For petitioner** : Shri Sitesh Mukherjee, Advocate, PGCIL  
Shri Divyanshu Bhatt, Advocate, PGCIL



Shri Deep Rao, Advocate, PGCIL  
Shri Abhay Choudhary, PGCIL  
Shri S. S. Raju, PGCIL  
Shri S. K. Venkatesan, PGCIL

**For respondents** : None

### **ORDER**

The instant review petition is filed by Power Grid Corporation of India Limited seeking review and modification of Commission's order dated 20.7.2018 in Petition No. 64/TT/2018, wherein the tariff for the 2009-14 was trued up and tariff for 2014-19 tariff period was allowed for Asset-A: 400 kV Agra-Sikar (D/C Quad) line with associated bays at Agra and Asset-B: 2 nos. 400 kV line bays for 400 kV D/C Agra-Sikar line including 2 nos. 50 MVAR line reactor under bus reactor operation mode at 400/220 kV Sikar Sub-station of the Transmission System Associated with System Strengthening in NR for Sasan and Mundra UMPP in Northern Region. The IDC for Assets-A and B was restricted as the Review Petitioner did not submit the information required for computation of IDC as directed in order dated 13.8.2015 in Petition No.300/TT/2013.

2. The Review Petitioner has submitted that the details regarding computation of IDC was submitted by the Review Petitioner vide affidavit 6.7.2018 in the instant petition. However, the said affidavit was not considered by the Commission inadvertently. As a result an amount of ₹3881.97 lakh and ₹90.00 lakh in case of Assets-A and B was disallowed in the order dated 20.7.2018. The Review Petitioner has submitted that disallowance of IDC claimed is causing grave prejudice to the Review Petitioner and requested to allow the IDC claimed.



3. During the hearing, learned counsel for the Review Petitioner reiterated the submissions made in the review petition and prayed for allowing IDC as claimed in the main petition.

4. Heard the learned counsel for the Review Petitioner and perused the record. Admit the Review Petition and issue notice to the Respondents.

5. The Review Petitioner is directed to serve a copy of the review petition on the respondents by 11.2.2019. The respondents shall file their reply by 28.2.2019, with advance copy to the Review Petitioner, who shall file its rejoinder, if any, by 11.3.2019. The parties shall ensure completion of pleadings within the due date as mentioned above.

6. Matter shall be listed for hearing in due course for which separate notices shall be issued to the parties.

**sd/-**  
**(Dr. M.K. Iyer)**  
**Member**

**sd/-**  
**(P.K. Pujari)**  
**Chairperson**

